

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.2248/95

New Delhi this the 12th day of December 1995.

Hon'ble Shri A.V.Haridasan, Vice Chairman (J)
Hon'ble Shri B.K.Singh, Member (A)

H.S.Panwar
Sub-editor (H)
Indian Council of Agri. Research
601, KAB, Pusa Gate, New Delhi.

R/O C-58, Krishi Vihar
New Delhi-110 048.

...Applicant.

Versus

Indian Council of Agr. Research
through
Secretary
Krishi Bhawan
New Delhi - 110 001 .

...Respondent.

O R D E R (Oral)

Hon'ble Shri A.V.Haridasan, Vice Chairman (J)

Applicant is present in person.

Heard the applicant.

The grievance of the applicant is that while he was promoted to the next higher grade, he has not been given fixation of pay under FR 22 (a) (i) and FR 22 (c) and that his representation in this regard made on 13.10.1995 has not so far been responded to. The applicant should have waited for a period of six months after making his representation before approaching this Tribunal with this application. He has filed this application on 28.11.95 before the expiry of six months period. Therefore, the application is premature. The application is rejected under section 19 (3) of the Administrative Tribunals Act. It is, however, made clear that it is open for the applicant to seek appropriate relief in accordance with law at appropriate time.

(B.K.Singh)

Member (A)

(A.V.Haridasan)

Vice Chairman (J)

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